

ITEM NO.16

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 498/2024

PARVEEN DABAS & ORS.

Petitioner(s)

VERSUS

MINISTRY OF EDUCATION & ORS.

Respondent(s)

(FOR ADMISSION and IA No.173461/2024-EX-PARTE STAY)

Date : 12-08-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Devashish Bharuka, Sr. Adv.
Mr. Ujjawal Gaur, Adv.
Mr. Shailendra Singh, Adv.
Mr. Rohit Kumar, AOR
Mr. Adarsh Mishra, Adv.
Ms. Sarvshree, Adv.
Ms. Swati Mishra, Adv.
Mr. Antariksh Singh, Adv.
Mr. Akash Singh, Adv.
Mr. Ajit Pathak, Adv.
Mr. Rohit Pandey, Adv.
Mr. Amit Gaur, Adv.
Mr. Ganesh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 The UGC-NET Examination was conducted on 18 June 2024.
- 2 The Union Government cancelled the examination on 19 June, 2024.

3 As a consequence, a fresh examination is scheduled to take place on 21 June
2024, as intimated to this Court during the course of the submissions. The
petitioners have challenged the decision to cancel the UGC-NET Examination.

4 Nearly two months have elapsed since the examination was cancelled and a
fresh examination is now to be held in the course of the next few days.

4 During the course of the hearing, Mr. Devashish Bharuka, senior counsel
appearing on behalf of the petitioners has stated that nearly nine lakhs students
are due to appear for the UGC-NET Examination. Entertaining the petition under
Article 32 of the Constitution at the present stage and at the benefit of forty-
seven petitioners would add uncertainty and result in utter chaos.

5 We are of the considered view that it would not be in the interest of justice for
this Court to interfere at this late stage to question the decision to cancel the
UGC-NET Examination.

7 Moreover, an earlier Public Interest Litigation which was filed by a member of
the Bar was rejected by this Court on 29 July 2024.

8 The Writ Petition is accordingly dismissed.

9 Pending applications, if any, stand disposed of.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR